

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**


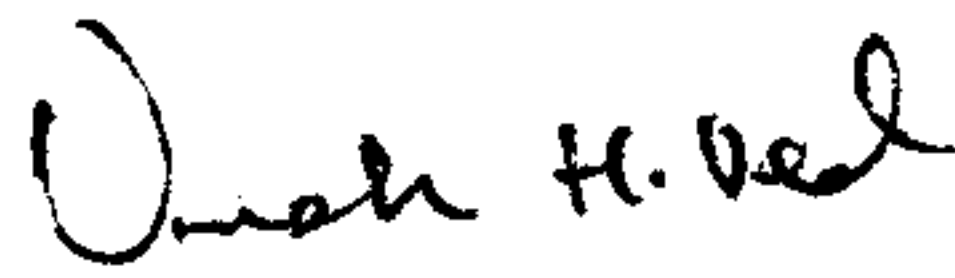

**IA 408/2017 in C.P. (I.B) No. 115/7/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.02.2018**

Name of the Company: SBI (COC).  
V/s.  
Sadbhav Enterprise Pvt Ltd. & Ors

Section of the Companies Act: Section 22 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SIDDHARTHA SAMAL	Advocate	SBI (COC)	
2.	UMESH VED	IRP PCS & IP	IRP	
	HARMISH IC. SHAM	Advocate	Respondent	

**ORDER**

Learned Advocate Mr. Siddharth Samal present for Applicant. Learned Advocate Mr. Harmish Shah present for Respondent No. 2.

RP Mr. Umesh Ved present.

List the matter on 19.02.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 5th day of February, 2018.